

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Record of Proceedings

Petition No. 08/2010

- Subject : Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for tariff period 2004-09 for upgradation of transfer capacity of Talcher-Kolar HVDC Bipole from DOCO 1.8.2007 to 31.3.2009 in Southern Region.
- Date of hearing : 23.02.2012
- Coram : Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
- Petitioner : PGCIL, New Delhi
- Respondents : Tamil Nadu Electricity Board and 14 others
- Parties present : Shri S.S Raju, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M. Mondal, PGCIL
Shri Prashant Sharma , PGCIL

This petition has been filed by PGCIL (hereinafter referred to as 'the petitioner') for revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for tariff period 2004-09 for upgradation of Transfer Capacity of Talcher-Kolar HVDC Bipole from DOCO (1.8.2007) to 31.3.2009 in Southern Region in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulation 2009) (herein after referred to as "the 2009 Regulations").

2. The representative of petitioner submitted that-

- (i) The instant petition is filed for revision of transmission tariff, awarded vide order dated 30.4.2009 in Petition No. 131/2008, on account of additional capitalization incurred during 2008-09. The asset was commissioned on 1.8.2007 and the Commission admitted the capital cost of ₹9477 lakh up to 31.3.2008.
- (ii) The capital cost is required to be revised from ₹9477 to ₹9488 due to increase in revision of cost of spares. The additional capital expenditure of ₹728 lakh incurred during 2008-09

period, towards balance payments, P.V. and taxes and duty, has been included in the capital cost and the additional capital expenditure incurred after 2008-09 would be claimed during the 2009-14 period.

- (iii) No reply has been received from the respondents.
- (iv) PGCIL claimed IEDC of ₹2144.96 lakh in Petition No. 131/2008, however the Commission restricted it to ₹369.09 lakh in its order dated 30.4.2009. PGCIL has filed an appeal before the Hon'ble Supreme Court and in case of a favourable decision, the IEDC allowed may have to be revised.

3. In response to the Commission's query regarding available transfer capacity of the Talcher- Kolar HVDC Bi-pole after its up-gradation from 2000 MW to 2500 MW, the petitioner submitted that the full capacity is available only for ten hours out of twenty-four hours. The Commission directed the petitioner to submit justification for the same and details of technical constraints on an affidavit latest by 15.3.2012

4. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/-
T. Rout
Joint Chief (Law)
6.3.2012